

Mr. Speaker: I am sorry. I could not identify them. I assure him I had no intention to exclude them.

Shri Seehyan: My name is there. I also had stood up.

Mr. Speaker: Anyway, I have called the next question.

Joint Consultative Machinery for Government Employees

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Shri Rameshwar Tantia:
Shri Prabhat Kar:
Shri Indrajit Gupta:
Shri Yashpal Singh:
Shri S. M. Banerjee:
Shri Bhagwat Jha Azad:
Shri P. R. Chakraverti:
Shri P. C. Borooah:
Shrimati Savitri Nigam:
Shri U. M. Trivedi:
Shri Bade:
Shri Hukam Chand
Kachhavaia:
Shri Sidheshwar Prasad:
Shri Maheswar Naik:
Shri Vishwa Nath Pandey:

*118.

Will the Minister of Home Affairs be pleased to state:

(a) the progress made in the implementation of the joint consultative machinery and compulsory arbitration scheme for Central Government employees; and

(b) the reasons for the delay in its introduction?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (b). Government are making every effort to introduce the scheme as early as possible. Various organisations of Government employees have been consulted and some of them have objected to certain aspects of the scheme. Their objections are being further considered and further meetings with the representatives of Government employees will be held shortly with the object of finding ways and means to introduce the scheme.

श्री रामेश्वर टांटिया : यह सलाहकार समिति कब बनाई गई थी ? क्या विभिन्न ट्रेड यूनियन्स का इस को सहयोग नहीं मिल रहा है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री हाथी) : सलाहकार समिति बनाने की बात नहीं है। व्हिटले कौंसिल जैसी संस्था बनाने की बात है। वह अभी बनी नहीं है। हम ने उस को बनाने के लिए एक रूप-रेखा तैयार की है, जिस के बारे में बातचीत हो रही।

श्री रामेश्वर टांटिया : यह योजना कब बनाई गई थी और क्या कारण है कि यह योजना कार्यान्वित नहीं हो सकी है ?

श्री ल० ना० मिश्र : 1960 में हड़ताल हुई थी। उस के बाद यह योजना बनाई गई थी। 1963 में मंत्री-मंडल ने इस को पास किया था। उस के बारे में बातचीत हो रही है।

श्री यशपाल सिंह : क्या यह सच है कि इस मामले में होम मिनिस्ट्री और लेबर मिनिस्ट्री एक मा नहीं हो सकें हैं और उनके बीच इस्तराफ के कारण जनता को नुकसान पहुंच रहा है ?

श्री ल० ना० मिश्र : यह बात सत्य नहीं है।

Shri Daji: Is it a fact that the trade unions concerned gave their reactions some ten months back, and that after that there has been no move ostensibly from the Government side either to meet their point of view or to meet them again or to explain, and for ten months matters have only stood where they were?

Shri L. N. Mishra: It is not correct. The matter has been going on, discussions have taken place, even today discussion is being held. Therefore, it is not correct to say that no progress has been made in 'ten months' time.

Dr. Ranén Sen: The hon. Minister just now said that the Government

employees' unions have made known their reactions to Government and Government is considering that. What are the reactions of the Central Government employees' unions in regard to the suggestions of the Government?

Shri L. N. Mishra: I would not like to give the details. The matter is in the process of negotiation and it will not be advisable to give them at this time.

Shri A. P. Sharma: Is it not a fact that most of the Central Government employees' organisations, particularly the National Federation of Indian Railwaymen, have clearly indicated that being industrial workers, as railway employees they will not accept this Whitley Council, and is it not a fact that they have requested the Government to implement the provisions of the Industrial Disputes Act which has so far not been implemented on the Indian Railways? May I know how long Government will take to take a final decision and to implement the provisions of the Industrial Disputes Act?

Mr. Speaker: So long.

Shri L. N. Mishra: So far as the Industrial Disputes Act is concerned, that is a different question. About the point of view of the National Federation of Indian Railwaymen, he is an office-bearer of the organisation, and I think he knows their point of view.

Shri A. P. Sharma: My question is....

Mr. Speaker: When the question is so long, I cannot compel the Minister. When he reaches the end, the beginning is forgotten.

Shri A. P. Sharma: We have indicated to the Government that being industrial workers of a Government department, we are not prepared to accept the Whitley Council, and we have insisted on the implementation of the provisions of the Industrial Dis-

putes Act. I wanted to know the reaction of the Government to that.

The Minister of Home Affairs (Shri Nanda): The hon. Member, it seems, has volunteered to disclose the information that one of the reasons for the delay in coming to some conclusion about it is the insistence of the organisation, and naturally, we cannot agree to everything in order to expedite some kind of a settlement of a matter about which there are differences. There have been discussions with the Government and the Railway Ministry, and I hope that in course of time those differences will be resolved and some settlement will be reached.

Shri P. R. Chakraverti: What are the stipulations made by the Government which have to be fulfilled by the employees' unions to enable them to take part in this Council?

Shri Nanda: There is the whole scheme, no question of stipulations. There are several ingredients in that scheme. Regarding some of them, some of the organisations have reservations, have objections, and we are trying to iron out these differences.

Mr. Speaker: Shri Bhagwat Jha Azad.

Shri Bhagwat Jha Azad: I do not want to put a question.

Shrimati Renu Chakravarty: Is it not a fact that the insistence of Government on taking away the right of strike as a right is the main and basic point around which the whole negotiation is floundering? Why is it that such a fundamental right is being sought to be taken away, though it may be used judiciously?

Shri Nanda: It is a voluntary arrangement. The new set-up is going to confer certain benefits on the workers. Arbitration is going to be given. There cannot be both arbitration and strikes, and therefore it was quite natural for the Government to ask the organisations to say that because of this they will agree that there will be no strikes.

Shri Daji: Does the Government agree to arbitration?

Shri Nanda: The two things go together, the system includes that. One of the ingredients is that there will be arbitration on most of the important matters which concern the workers.

Shri Daji: Not most, but all. If you give all, they are ready.

Shri Nanda: Then, regarding the others there are other ways of dealing with them, for example individual cases. In the Government there is a system which confers necessary security and enables people to have an assurance that justice will be done. Regarding these other important matters, there will be arbitration. I believe it will be possible to come to some kind of understanding and that without changing the constitution there will be some understanding about strikes.

Shrimati Savitri Nigam: In view of the fact that it has taken four years for the Government to come to a final conclusion, do the Government intend to make some interim arrangement in order to keep government servants satisfied and meet their genuine demands?

Shri Nanda: Government has not taken four years Government has produced a scheme and the others are taking time about it; it is not that the time is against government that way. From time to time measures are being taken to meet the requirements of the government servants.

Shri Alvares: Is it not a fact that the Railway organisations have indicated their fundamental opposition to a joint machinery and have voted for the present arrangement?

Shri Nanda: That has already been indicated in answer to the previous question.

Shri Priya Gupta: In the Government there are different Ministries and different workers having different

service conditions. Has the Government examined that while implementing the Whitley Council formula, they are going to snatch away the rights already given to the industrial workers like the Railwaymen?

Shri Nanda: No, Sir; whatever facilities are now available for the redressal of grievances will remain intact.

श्री हुकम चन्द कछवाय : क्या सरकार विश्वास दिलायेगी कि इस मामले का बहुत जल्दी, निकट भविष्य में फैसला कर दिया जाएगा ? क्या यह भी बतलाने की कृपा की जाएगी कि कितने दिन फैसला होने में लगेंगे ?

श्री नन्दा : बहुत जल्दी इसको करने की कोशिश होगी जहां तक हमारा सम्बन्ध है। दूसरे लोग अगर देर न करें तो जल्दी हो सकेगा। मेरा अपना खयाल है कि लोगों को बुला कर फिर कोशिश की जाए।

श्री बाजी : आप बुला लो तो हो जाएगा।

श्री नन्दा : अच्छी बात है, मेहरबानी।

Shri D. C. Sharma: Since the right to strike is becoming universal and even teachers and doctors are going on strike, may I know if all these cases come within the purview of the joint consultative machinery for Government employees?

Shri L. N. Mishra: It does not cover all the Government employees.

Shri P. C. Boroah: Is it a fact that the existing staff councils set up for ventilating the grievances of the staff are not working satisfactorily on account of the irreconcilable attitude of the officers and, if so, what modifications are going to be made in the consultative machinery?

Shri Hathi: There are staff councils and some other machineries. But as experience has shown, all the disputes are not being solved, and the workers have sometimes to resort to strikes.

Therefore, Whitley Councils are being thought of.

Shri H. C. Heda: Why is the Government not accepting and enforcing Whitley Councils with regard to such organisations as had accepted it?

Shri Hathi: No organisation has accepted the proposal in toto; they have something to say on some condition or the other.

Shri Hukam Chand Kachhavaia: 119.

Shri P. Venkatasubbalah: 131 may also be taken up along with this.

Mr. Speaker: If it is convenient to the Minister, both may be taken up together.

हिन्दी का प्रयोग

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- श्री हुकम चन्द कछवाय :
- श्री सुरेन्द्रपाल सिंह :
- श्री प्र० रं० बहम्रा :
- श्री प्र० रं० चक्रवर्ती :
- श्री नवल प्रभाकर :
- श्री यशपाल सिंह :
- श्री म० ला० द्विवेदी :
- श्री भागवत झा आजाद :
- श्री प्रकाशचौर शास्त्री :
- श्री जगदेव सिंह सिद्धान्ती :
- श्रीमती सावित्री निगम :
- श्री क० ना० तिवारी :
- श्री विभूति मिश्र :
- श्री बलजीत सिंह :
- श्री डा० ना० तिवारी :
- श्री चांढक :
- श्री राम सहाय पांडेय :
- डा० राम मनोहर लोहिया :
- श्री किशन पटनायक :
- श्री मधु लिमये :
- श्री रा० बहम्रा :
- श्री कोल्हा बर्कया :
- श्री मानबेन्द्र शाह :
- डा० लक्ष्मीमल्ल सिन्धी :

* 119.

क्या गृह-कार्य मंत्री यह बताने की रूपा

करेंगे कि :

(क) 26 जनवरी, 1965 से अंग्रेजी के स्थान पर हिन्दी को देश की राजभाषा बनाने के सम्बन्ध में संविधान के उपबन्धों को लागू करने के लिये केन्द्रीय सरकार ने क्या विशेष उपाय किये हैं;

(ख) क्या इस सम्बन्ध में सरकार ने राज्य सरकारों को भी कोई हिदायतें भेजी हैं; और

(ग) यदि हां, तो वे क्या हैं ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री हाथी) : (क) से (ग). एक विवरण सभा पटल पर रख दिया गया ।

विवरण

(क) 26 जनवरी, 1965 से अंग्रेजी के स्थान पर हिन्दी को लाने का सवाल ही पैदा नहीं हुआ क्योंकि संसद् ने राजभाषा अधिनियम की धारा 3 के अन्तर्गत संघ के उन सभी सरकारी प्रयोजनों के लिये, जिनके लिये अंग्रेजी का पहले ही से प्रयोग किया जा रहा था, हिन्दी के साथ साथ अंग्रेजी के प्रयोग को जारी रखने की व्यवस्था कर दी थी । कुछ साल पहले हिन्दी के क्रमिक प्रयोग के लिये सरकार द्वारा विभिन्न प्रारम्भिक उपाय हाथ में लिये गये थे । 26 जनवरी, 1965 से हिन्दी को राजभाषा के रूप में लाने के सम्बन्ध में ये विशेष उपाय किये गये—(i) भारत के राजपत्र का हिन्दी और अंग्रेजी में प्रकाशन और (ii) (क) फार्मों के शीर्षों और रजिस्ट्रों का भाग से हिन्दी और अंग्रेजी में मुद्रण तथा (ख) 27 जनवरी, 1965 को सभी मंत्रालयों द्वारा हिन्दी को राजभाषा के रूप में अपना लेने वाली राज्य सरकारों को एक पत्र हिन्दी में भेजने के अनुदेश ।

(ख) और (ग). राज्य सरकारों को कोई हिदायतें नहीं दी गई हैं । दिनांक 13 दिसम्बर, 1964 के मुख्य-मंत्री सम्मेलन में यह तय किया गया था कि हिन्दी को राजभाषा के रूप में अपना लेने वाली राज्य